

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 27th June, 1978.

NOTIFICATION  
INCOME TAX

No.2369 (F.No.404/25/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue No.2318 (F.No.404/25/78-ITCC) dated 26.5.78 the Central Government hereby authorises Sbri N.S. Raghavendra being a Gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date shri N.S. Raghavendra takes over charge as Tax Recovery Officer.

sd/-  
( R. Venkataraman )

Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

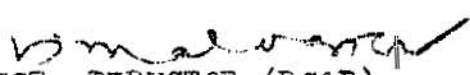
Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI (O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Karnataka, Bangalore.
5. The Accountant General, Karnataka, Bangalore.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.
9. The Commissioner of Income-tax, Karnataka, Bangalore.

sd/-  
Deputy Secretary, to the Government of India.

AUTHORISED FOR ISSUE:

NO.CC/ITCC/2322/567/RSP/78.

  
ASST. DIRECTOR (RS&P).  
\*NKJ\*